

IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, DELHI

APPEAL NO. 07/2022

EA. NO. 42 OF 2023

IN THE MATTER OF:

GHANAI

...APPLICANT

VERSUS

SEIAA, U.P. & Ors.

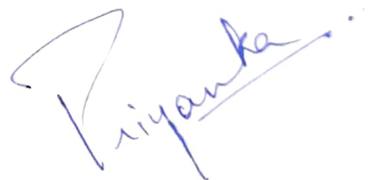
...RESPONDENT

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Respondent

THROUGH



PRIYANKA SWAMI

Counsel for State of UP

F-13, Jangpura,

New Delhi - 110014

Date: 22.02.2024

IN THE HON'BLE NATIONAL GREEN TRIBUNAL
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APPEAL NO. 07/2022

IN THE MATTER OF:

GHANAI

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...RESPONDENT

AFFIDAVIT OF DISTRICT MAGISTRATE, JALAUN, UP IN
COMPLIANCE WITH THE JUDGMENT/ORDER DATED 27.04.2023.

1. I, Rajesh Kumar Pandey s/o Sri K. P. Pandey aged about ⁵³~~57~~ years, posted as District Magistrate, Jalaun, Uttar Pradesh, do hereby solemnly affirm and state an oath as under: that I am posted as stated above and well conversant with the facts of the present case and as such competent to swear this affidavit before this Tribunal.

That the accompanying affidavit has been drafted by our counsel upon my instructions.



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3. That the contents of the accompanying affidavit are true and correct and the knowledge has been derived from official records and nothing material has been concealed there from.
4. That in compliance with the final judgment/order dated 27.04.2023, the aggrieved state had approached the Hon'ble Supreme Court vide Civil Appeal Diary no. 4379/2024.
5. That the Hon'ble Supreme Court in Civil Appeal Diary no. 4379/2024 passed an order dated 09.02.2024, that there shall be stay of further proceedings of the impugned final judgment/ order dated 27.04.2023 passed by the Hon'ble National Green Tribunal. A true copy of order dated 09.02.2024 is annexed herewith as Annexure1.


DEPONENT



VERIFICATION:-

Verified at New Delhi on this 21 day of February, 2024 that the contents of the above Affidavit are true and correct to the best of my knowledge and based on the official records of the Respondent. No part of it is false and nothing material has been concealed therefrom.



[Signature]
DEPONENT



sworn this day at Orai by Sri *Rajiv Singh Kumar Pandey*
In this document who is *Rajiv Singh Kumar Pandey*
Sri *Rajiv Singh Kumar Pandey* presently *residing at*
know to me, I have received my fee. *Orai*
[Signature] - D.M. *Orai*
S. K. PANDEY
Notary, Orai, U.P.

ITEM NO.35

COURT NO.10

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CIVIL APPEAL Diary No(s). 4379/2024

(Arising out of impugned final judgment and order dated 27-04-2023 in AN No. 07/2022 passed by the National Green Tribunal)

DISTRICT MAGISTRATE

Petitioner(s)

VERSUS

GHANAI & ORS.

Respondent(s)

(IA No.28382/2024-CONDONATION OF DELAY IN FILING and IA No.28380/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.28381/2024-STAY APPLICATION and IA NO.28379/2024-EXEMPTION FROM FILING O.T. and IA No.28378/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 09-02-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE ARAVIND KUMAR

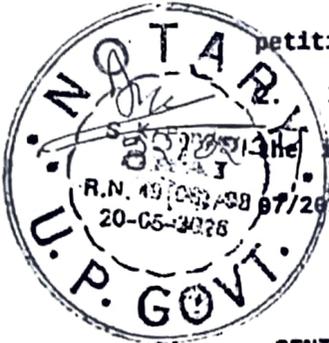
For Petitioner(s) Mr. K.M. Nataraj, A.S.G.
Mrs. Garima Prashad, Sr. A.A.G.
Mrs. Rachna Gupta, AOR
Mr. Anil Kumar Sinha, Adv.
Mr. Ashish Pandey, Adv.
Mr. Vatsal Joshi, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Issue notice on the delay as well as on the special leave petition.

In the meanwhile, there shall be stay of further proceedings of the impugned final judgment(s)/order(s) dated 27-04-2023 in AN No. 07/2022 passed by the National Green Tribunal.



(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(NIDHI WASON)
COURT MASTER (NSH)